

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 1927
TO BE ANSWERED ON 03.03.2020**

INCLUSION IN THE CENTRAL LIST OF OBCS

1927. KUMARI SHOBHA KARANDLAJE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the State Government of Karnataka has recommended Kunchitiga, a sub caste of Vokkaliga to be included in the Central List of Other Backward Classes (OBCs) for the State of Karnataka;
- (b) whether the Union Government has also received any representation from various stakeholders and public representatives in this regard;
- (c) if so, the details and status thereof;
- (d) whether the proposal for inclusion of the said sub caste in the Central List of OBCs for the State of Karnataka was earlier considered twice by the National Commission for Backward Classes and if so, the details thereof;
- (e) the reasons for delay in inclusion of Kunchitiga, a sub caste of Vokkaliga in the Central List of OBCs for Karnataka;
- (f) whether the new Article 342A provides for inclusion in or exclusion from the Central List of Socially and Educationally Backward Classes; and
- (g) if so, the details thereof?

ANSWER

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

(a): Yes, Sir.

(b) & (c): A total of 28 representations have been received in this regard, All such representations have been forwarded to the State Government of Karnataka.

(d): The proposal for inclusion of the "Kunchitiga" caste/community in the Central List of OBCs for the State of Karnataka was earlier considered twice by the National Commission

for Backward Classes (NCBC), and both times NCBC vide their Advice No.65/97/Karnataka dated 20.01.1998 and No./ 115/2004/Karnataka in 2004 had decided not to recommend the proposal as 'Kunchitiga' caste/community is not Socially and Educationally Backward.

(e): The modalities for inclusion or exclusion of any caste or community in/from the Central List of Socially and Educationally Backward Classes as per provision of Article 343A(2) of the constitution, is under consideration of the Government but are yet to be finalized. Proposal for inclusion of Kunchitiga sub-caste of Vakkaliga in the Central List of SEBCs can be considered after the said modalities are finalized.

(f) & (g): Vide the Constitution (One Hundred and Second Amendment) Act, 2018 new Article i.e. Article 342A was inserted in the Constitution. Article 342A provides for inclusion in or exclusion from of communities in the Central List of Socially and Educationally Backward Classes (SEBC).
